

Ponath Solapur

In the High Court of Judicature, Bombay.

Monday, the 21 day of November 1864

SPECIAL APPEAL No. 577 of 1864

Naro Babji alias Guroob  
Dixit Joshi of the Poona  
District (Original Plaintiff)

Appellant

versus

Karajunraw Pulal Natto  
Mamdar of the Poona  
District (Original Defendant)

Respondent

Rs. 13-7-0

The claim in the Original Suit was to recover Rs 25 Rupees  
Exchange being the amount annually due out  
of the Revenue of the main Village Loc.

In Appeal No. 488 of 1863 the  
of the District of Poona at Poona included  
the Decree of the Mof. at Poona who had awarded the  
claim, and Decreed No 12-8 to Naroo -

A Special Appeal was preferred in the High Court on the grounds that there  
has been an error in the investigation  
of the case which has produced error  
in

in the decision of the case upon its  
merits in that

(a) The court below has erroneously ap-  
plied the law of limitation to the  
present case, as the fact that the  
<sup>appellant</sup> applicant was receiving something  
or other under the Sumud No. 19  
has kept his claim alive.

(b) The lower Court having found  
that there seems no doubt that by  
the old Sumud he (the appellant)  
was entitled to No. 25; has erred  
in giving effect to concessions made  
by the Plaintiff to his prejudice.

Decree of the  
The Court in favor of the  
Appellant Judge with costs  
Appl. appl

Applicant's Counsel

S. M. Wade

